

**GOVERNMENT OF INDIA  
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION  
LOK SABHA**

STARRED QUESTION NO:106  
ANSWERED ON:15.07.2014  
ALLOCATION OF FOODGRAINS TO BPL FAMILIES  
Nimmala Shri Kristappa

**Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:**

- (a) whether the quantity of foodgrains being supplied to the Below Poverty Line (BPL) families is as per their entitlements in all the States/regions of the country;
- (b) if so, the details thereof and if not, the reasons therefor indicating the entitlement, allocation and actual distribution of foodgrains during each of the last three years and the current year, State/UT-wise;
- (c) whether the Government has received any complaints/reports about alleged irregularities including distribution/supply of foodgrains below their entitlements to BPL families and if so, the details thereof, State/UT-wise; and
- (d) the corrective steps taken/being taken by the Government in this regard?

**Answer**

THE MINISTER OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION (SHRI RAMVILAS PASWAN)

(a), (b) (c) & (d):A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) to (d) OF THE STARRED QUESTION NO. 106 DUE FOR ANSWER ON 15.07.2014 IN THE LOK SABHA

(a) & (b):Under the existing Targeted Public Distribution System (TPDS), States/Union Territories (UTs) are allocated foodgrains @ 35 kg per family per month to the Below Poverty Line (BPL) [including Antyodaya Anna Yojana (AAY)] families as per their entitlement by Government of India. The States/UTs who have implemented National Food Security Act (NFSA) are allocated foodgrains under TPDS @ 5 kg per month per person belonging to priority category and @ 35 kg per family per month for existing AAY category as per their entitlement under the Act.

(c) & (d): States/UTs are distributing foodgrains @ 35 kg per family per month for AAY families and at various scales of issue to the eligible BPL families. A statement of scale of issue of foodgrains to BPL families as reported by States/UTs upto 31.3.2014 is at Annex I. There have been complaints about alleged irregularities including distribution/supply of foodgrains below their entitlement to BPL families in some States/UTs. State/UT-wise number of complaints received during the last three years and the current year is at Annex II.

For better targeting of food subsidies, removing bogus ration cards, ensuring timely availability of foodgrains, check on leakage/diversion of foodgrains, introducing public accountability, etc., Government has taken various steps in implementation of the TPDS in States/UTs. The PDS (Control) Order, 2001 mandates the States/UTs to take action for smooth functioning of TPDS. The NFSA, 2013 prescribes essential reforms in the TPDS. Government has taken up with States / UTs for implementing measures such as door-step delivery of foodgrains, correct identification of beneficiaries, improve foodgrains offtake, monitoring and vigilance, improving viability of fair price shop operations. Best practices among States/UTs in TPDS implementation are shared for use by other States/UTs. With a view to modernize the system, the Government has initiated a Plan Scheme on End-to-end Computerisation of TPDS Operations on cost sharing basis with States/UTs which would facilitate digitization of ration cards/ beneficiary and other databases, computerisation of supply-chain management, setting up of transparency portals and grievance redressal mechanisms.